

SHRI M. L. SONDHI : That point is very serious; the point is made that it is now part of international law.

SHRI SWARAN SINGH : I request the hon. M. P. to bring back some of his knowledge which he acquired when he was in the foreign office. There is no international law binding on a party which does not sign that treaty. We are not bound by that treaty and the hon. Member who was once in foreign office should know at least this much of foreign office.

MR. SPEAKER : Everything is forgotten after he comes to Parliament.

SHRI SWARAN SINGH : I agree with him that we have to develop our nuclear and space technology depending essentially on our own know-how and our own scientists. In the meantime I would not hesitate to borrow ideas from any quarter whatsoever but we must have our own Indian scientists, Indian technologists who will be in overall charge of the programme. I am prepared to borrow it from the capitalist countries or socialist countries, from any quarter where I can get it

MR. SPEAKER : Thank God; it is over now. Now, Shri Jyotirmoy Basu.

QUESTION OF PRIVILEGE AGAINST
'NORTHERN INDIA PATRIKA,'
ALLAHABAD

SHRI JYOTIRMOY BASU (Diamond Harbour) : With the kind consent given by your good self, I raise a question of privilege in respect of a news report published in the *Northern India Patrika*, Allahabad, dated the 1st April, 1970, misreporting the proceedings of the House. I request you kindly to send it to the Privileges Committee.

MR. SPEAKER : As is the practice of this House, I may inform you that we have written to the Editor. When his reply comes, we will take it up then.

I now take up the next item.

SHRI VIKRAM CHAND MAHAJAN (Chamba) : Sir, there is a strike going on by the non-gazetted officers of the Himachal Pradesh Government— (*Interruptions*) I am raising a point of order.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Order, order. What are you doing ? I have taken up the next item.

13 31 hrs.

PAPERS LAID ON THE TABLE

Annual Reports etc of Bharat Heavy
Electricals Ltd., New Delhi and
Heavy Electricals (India)
Ltd., Bhopal

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOP-
MENT, INTERNAL TRADE AND COM-
PANY AFFAIRS (SHRI BHANU PRA-
KASH SINGH) : On behalf of Shri F. A.
Ahamed,

I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LF-3329/70]